

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2776  
ANSWERED ON:14.03.2011  
UNORGANISED WORKERS SOCIAL SECURITY ACT  
Singh Shri Ravneet

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to amend Unorganised Worker Social Security Act, 2008 to ensure old age pension, maternity benefits, livelihood loss compensation, accident and medical care to the unorganised workers in the country;
- (b) if so, the details thereof;
- (c) whether the Government also proposes to extend the facilities of Provident Fund under EPFO and Employees State Insurance under ESI Act to the workers in the unorganised sector;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) & (b): At present, there is no proposal to amend the Unorganised Workers' Social Security Act, 2008. However, the Act already envisages formulation of social security schemes viz, health and maternity benefits, life and disability cover and old age protection.
- (c) to (e): There is no proposal to extend the facilities of Provident Fund under EPFO and Employees State Insurance under ESI Act to the workers in the unorganised sector. However, the Employees' State Insurance (Amendment) Act, 2010 enables to Government to formulate Scheme for other beneficiaries and members of their families for providing medical facility in any hospital established by the Corporation in any area which is underutilized.